

vedic and unani drugs.

(c) and (d). The Central Government have no proposal to set up any such institute in Chamoli district of Uttar Pradesh.

Utilisation of Wasteland

1136. SHRI RAJVEER SINGH;
SHRI PAWAN KUMAR
BANSAL:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether there is any proposal to develop and utilise wastelands on the sides of roads and railway lines in the country;

(b) if so, the details thereof;

(c) whether landless rural poor are likely to be given lease of such wastelands for this purpose;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b). Tree Planting on the wastelands by the sides of roads and railway lines is an on-going activity under the Social Forestry Programme under implementation all over the country.

(c) Leasing or allotment of land is done at the State level by the concerned State Government.

(d) and (e). Do not arise.

[English]

Express Trains from Kanyakumari

1137. SHRI N. DENNIS: Will the Minis-

ter of RAILWAYS be pleased to state:

(a) the number of express trains running from Kanyakumari to other parts of the country;

(b) the places connected; and

(c) the steps taken to increase more train services from Kanyakumari?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): (a) Two pairs of trains.

(b) These trains connect Bombay (Maharashtra) and Jammu Tawi (Jammu & Kashmir) and different stations in various States enroute.

(c) There is no proposal at present.

Expansion of Levy Sugar Zone in Maharashtra

1138. SHRI SHANKARRAO D. KALE: Will the Minister of FOOD be pleased to state:

(a) whether the Union Government have received representations from Maharashtra Government regarding expansion of levy sugar zones and fixing levy price of sugar;

(b) if so, details thereof; and

(c) the steps taken or proposed to be taken in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) and (b). No such representation has been received recently.

(c) This issue regarding creation of fresh sub-zone in Maharashtra for levy price fixation was referred in April, 1989 to the Bureau of Industrial Costs & Prices (BICP), which